

**The Tripura Freedom Fighters'
(Participants in the Reang Movement)
Rules, 1979**

TRIPURA  GAZETTE

सत्यमेव जयते

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PART I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Political Department.

No. F. 13(42)-P/76

Dated, Agartala, the 22nd December, 1979.

NOTIFICATION

The Governor of Tripura has been pleased to make the following Rules to regulate the grant of pension to the freedom fighters who participated in the Reang Movement, namely :—

Short title &
commencement

1. (1) These rules may be called the grant of pension to the Tripura Freedom Fighters' (participants in the Reang Movement) Rules, 1979.

(2) They shall be deemed to have come into force with effect from the 15th August, 1972.

Definition.

2. In these rules unless the context otherwise requires.

(a) "Audit Officer" means the Account General, Tripura ;

(b) "Committee" means the Committee constituted by the Government to scrutinise and recommend applications of freedom fighters for grant of pension ;

- (c) "District Magistrate" means the District Magistrate of the District in Tripura ;
- (d) "Family" includes wives, widow/widower if she or he has not since been married, sons and unmarried daughter of the freedom fighter ;
- (e) "Freedom Fighter" means a person who participated in the Reang Movement in Tripura under the leadership of Ratanmoni Noatia against the princely regime and
 - (i) who had suffered imprisonment/detention/internment/remained absconded for a period of not less than six months for participation in Reang Movement , or
 - (ii) Who has been permanently disabled for earning his livelihood as a result of any injury by a Government agency in connection with Reang Movement ; or
 - (iii) Who was killed through Government agency in connection with Reang Movement.
- (f) "Government" means the Government of Tripura.
- (g) "Sanctioning authority" means the Secretary of the Political Department of the Government ;

Application.

3. These rules shall apply to persons who are citizens of India, permanently residents of Tripura and is a freedom fighter or the members of the family of the freedom fighters.

Eligibility.

4. The Government may sanction pension to the freedom fighters or to the family of the freedom fighters :

Provided that only one person in the family shall be eligible for such pension and only for one generation ;

Provided further that a person who is in receipt of pension as a freedom fighter under any other scheme or rule or otherwise either of the Central or State Government will not be eligible for pension under this scheme :

Provided further that where the freedom fighter is not alive the pension shall be payable—

- (a) firstly to the wife or, as the case may be, to the widow of the freedom fighter.

- (b) secondly, if there is no such wife or widow to first child.
- (c) thirdly, if there is no such wife or widow or first child to the second child and so on ;

Provided further that no pension shall be admissible to those whose family income from all sources does not exceed a sum of Rs. 5,000/- per annum.

Amount of pension.

5. The amount of pension shall be Rs. 100/-per month.

Application for grant of pension.

6. Any person who applies before 29th February, 1980 and any person who has applied for grant of pension as a freedom fighter under the Central Freedom Fighters' Pension Scheme 1972 will be considered for sanction of pension under these rules. The applications received by the State Government will be scrutinised by the Committee who will give their recommendations to the Government regarding eligibility of the applicants for pension, on the basis of jail records or certificates from two co-prisoners of the Reang movement in absence of jail records and on the basis of collateral evidence in the cases of those who absconded for at least 6 (six) months. On receipt of recommendations of the Committee the sanctioning authority will obtain approval of the State Government for grant of pension in each cases.

Mode of Payment.

7. On receipt of approval of the State Government the sanctioning authority shall record his order sanctioning grant of pension on the application from and retain to applications with him for record. He shall communicate the sanction to the Audit Officer for issue of necessary authority for drawal of pension by the applicant.

(2) The sanctioning authority shall also communicate a copy of the sanction to the District Magistrate concerned for certifying payment of pension to the applicant before presentation on the claim to the respective Treasury at the time of first drawal.

(3) The amount of pension shall be debited to the head of account 288—Social Security and Welfare.

Removal of
difficulty.

8. Where the State Government is satisfied that the operation of any of the provisions of these rules causes hardship in any particular case it may by order, dispense with or relax the requirement of that rule to such extent and subject to such conditions as it may consider necessary for dealing with the case in just and equitable manner.

By order of Governor
S. R. Sankaran
Secretary to the
Government of Tripura.